

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.256 of 2016

**Voice of Nature,
Rep. by its President,
Mr. R. Gokulraj,
Thiruvallur District – 602002.**

...Applicant

Vs

**The Government of Tamil Nadu,
Rep by its Principal Secretary,
Department of Environment & Forests,
Chennai-600 009 & 4 others**

...Respondents

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**Filed by
Thiru. S. Sai Sathya Jith,
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL,
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Rep. by its Principal Secretary
Department of Environment & Forests
Fort. St. George
Chennai & Ors

...Respondent

REPORT FILED ON BEHALF OF THE 2nd AND 3rd RESPONDENTS
TAMIL NADU POLLUTION CONTROL BOARD.

I, J. Josephine Sahayarani , Daughter of Jesu Rajan, Christian, aged about 56 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, and I am filing this Compliance Report on behalf of the 2nd & 3rd Respondents, Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the as per the records.

2. It is respectfully submitted that the Hon'ble NGT in its order dated 15.12.2021 has issued the following directions among the other things, inter alia as follows:


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“Para 03: “The Tamil Nadu Pollution Control Board was also directed to take appropriate action, if the work was not completed as directed. Since, no periodical reports have been filed this tribunal was compelled to take up the matter today to ascertain the status of the compliance of the directions issued.

Para 06: We feel that directions can be given to the Tamil Nadu Small Industries Development Corporation(SIDCO), and the Tamil Nadu Pollution Control Board to submit the periodical report as directed by this Tribunal regarding the present status of compliance of directions and further action taken if it was not complying with.”

3. It is respectfully submitted that in pursuance to the said NGT order inspection were carried out by the officials of the DEE, TNPCB, Tiruvallur in the SIDCO Industrial Estate, Kakkalur on 05.01.2022. During the inspection the following were observed:

i. The SIDCO Kakkalur has completed the civil work of Common Sewage Treatment Plant (CSTP) of 0.8 MLD capacity components such as Inlet Chamber, Bar Screen Chamber, Grit Chamber, Aeration Tank, Secondary Clarifier, Fitter Feed Tank, Treated sewage Tank, Sludge Holding tank & Plant Room. Further, erection of Mechanical equipments, Electrical & Pipeline works for the CSTP are yet to be executed by the SIDCO, Kakkalur.

ii. The SIDCO Kakkalur has reported that the existing collecting well will be utilized for raw sewage collection tank.

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iii. All the 347 operating units in the SIDCO Industrial Estate, Kakkalur have provided individual treatment system for the treatment of sewage by providing either septic tank followed soak pit (342 Nos) or individual STP (5Nos). The unit's having STP utilize their treated sewage on land for gardening within their unit premises.

iv. The industrial units generating trade effluent have provided individual ETP with Solar evaporation pan for the treatment and disposal of trade effluent. Hence there is no discharge of trade effluent outside the unit premises into the storm water drain / earthen channel leads to Thanneerkulam Lake.

v. Further, it was noticed that there was no discharge of sewage outside the unit premises into the storm water drain / earthen channel leads to Thanneerkulam Lake.

It is further submitted that the Branch Manager, SIDCO Industrial Estate Kakkalur vide letter dated 05.01.2022 has reported that due to COVID-19 and heavy rain during the past two months, the works got delayed and the work will be expected to be completed by March, 2022.

4. It is further submitted that, in view of the above, the TNPCB has issued directions under the Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as amended to the 4th respondent the Branch Manager, SIDCO Industrial Estate, Kakkalur, Thiruvallur Taluk, Thiruvallur District vide Board's Proceeding dated:01.02.2022 as follows:

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i. The SIDCO, Kakkalur shall expedite the implementation of full-fledged Common Sewage Treatment Plant (CSTP) as proposed for the treatment of sewage generated from industries located in the SIDCO Industrial Estate, Kakkalur and shall commission the same on or before 31.03.2022 as committed.

ii. The SIDCO, Kakkalur shall provide necessary arrangements for utilizing the entire quantity of treated sewage from the outlet of Common Sewage Treatment Plant (CSTP) within the Kakkalur SIDCO Industrial Estate premises on or before 31.03.2022.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) at Chennai may be pleased to take this Report on Record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

J. Josephine Sahayarani
11/2/22

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.
BEFORE ME

VERIFICATION

I, J. Josephine Sahayarani, Daughter of Jesu Rajan, Working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

J. Josephine Sahayarani
11/2/22

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TAMIL NADU POLLUTION CONTROL BOARD
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TAMIL NADU POLLUTION
CONTROL BOARD**

**Advocate for Respondent
No.TNPCB
Thiru.S. Sai Sathya Jith ,
Advocate, Chennai.**

Date:01.02.2022.

Date of hearing on:02.02.2022.

